

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.6174
TO BE ANSWERED ON 04.04.2018

ILLEGAL IMMIGRANTS

6174. SHRI B.V. NAIK:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has raised the issues of illegal immigrants to India with the foreign countries during the last three years;
- (b) if so, the details thereof;
- (c) the details of the response given by such countries;
- (d) whether the Government has taken/ proposes to take any concrete steps to repatriate the illegal immigrants; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) The issue of illegal immigrants in India from various countries is regularly taken up with the foreign Governments at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. The Government has been working with the concerned foreign Governments to improve border management and check illegal movements and to confirm the nationality of illegal migrants in Indian jails/correctional homes, so that such persons could be repatriated to their countries. These discussions are continuous in nature and the decisions are regularly followed up.

(d) & (e) Currently, India has a Memorandum of Mutual Understanding on combating irregular migration with Russia as well as a Bilateral Technical Arrangement (BTA) on Identification and Return of Illegal Migrants with Switzerland. In January 2018, a Memorandum of Understanding (MoU) on Return of Illegal Migrants was initialled between India and the United Kingdom. Under these Arrangements/MoUs, as soon as the nationality of the illegal immigrant is verified to the satisfaction of the Requested Party, the person is to be deported/ repatriated to their country.
